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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**T.P. Nos. 203-A/2016, 203-B/2016, 203-C/2016  
In TP No. 203/397-398/NCLT/AHM/2016 (New)  
C.A. Nos. 216/2016, 227/2014, 228/2014  
In C.P. No. 27/397-398/CLB/DL/1995 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017**

Name of the Company: J.P. Srivastava & Sons (Rampur) Pvt. Ltd.  
V/s.  
Gwalior Sugar Company Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. Abhishek Mehta Advocate Respondent  
a/uo Yash Jariwala i/b Trivedi & Gupta 1, 3, 6, 7, 8, 10  
2.

**ORDER**

None present for Applicant. Learned Advocate Mr. Abhishek Mehta with Learned Advocate Mr. Yash Jariwala i/b Trivedi & Gupta present for Respondents No. 3, 6, 7, 8 and 10. None present for other Respondents.

Hon'ble National Company Law Appellate Tribunal disposed of the Appeal AT no. 235/2017 on 17.11.2017. Therefore, the question for speaking to minutes in respect of order dated 09.06.2017 passed in TP 203-A/2016, TP 203-B/2016, and TP 203-C/2016 do not arise and hence the request to speaking to minutes is closed.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 19th day of December, 2017.